The Northern India Canal and Drainage (Uttar Pradesh Adhiniyam) Act, 1979

Act 22 of 1979

Keyword(s):
Canal, Water-Course, Drainage Work, Vessel, Canal Officer, Field Drain
THE NORTHERN INDIA CANAL AND DRAINAGE (UTTAR PRADESH AMENDMENT) ACT, 1979
[U. P. ACT NO. 22 OF 1979]

[Authoritative English Text of the Uttari Bharat Nahar Aur Jal Nikas (Uttar Pradesh Sanshodhan) Adhiniyam, 1979]

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ACT

further to amend the Northern India Canal and Drainage Act, 1873 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows:

1. (1) This Act may be called the Northern India Canal and Drainage (Uttar Pradesh Amendment) Act, 1979.

(2) It extends to the whole of Uttar Pradesh.

2. In section 36 of the Northern India Canal and Drainage Act, 1873, hereinafter referred to as the principal Act, for the words "shall be determined by the rules to be made by the State Government", the words "and any other incidental charges shall be determined by the rules to be made by the State Government", shall be substituted.

3. In section 75 of the principal Act, in sub-section (1), for clause (4), the following clause shall be substituted, namely:

"(4) the amount of any charges made under this Act and the manner in which they shall be realized; and."

*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated June 7, 1979.

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on June 13, 1979 and by the Uttar Pradesh Legislative Council on June 14, 1979).

[Received the assent of the Governor on June 22, 1979 under article 200 of the Constitution of India and was published in Part I(a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated June 26, 1979]